

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-38.

Dated: 23 FEB 1994

APPLICATION NO(s) 918,931 TO 933 of 1993.

APPLICANTS:

V.Mohan and Others. v/s. Chief Per.Officer,S.Railways, & Others.  
TO.

RESPONDENTS:

1. Sri.S.Narahari, Advocate, No.34, Hospital Road, Bangalore-560053.
2. Divisional Personnel Officer, Southern Railway, Bangalore City.
3. Sri.N.S.Prasad, Advocate, No.242, 5th Main, Bandhinagar, Bangalore-9.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 10-02-1994.

Issued  
24/2/94

of/c

Se Shanthi 23/2  
for DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

gm\*

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH  
ORIGINAL APPLICATIONS NOS. 918, 931 TO 933 OF 1993

THURSDAY THIS THE 10TH DAY OF FEBRUARY, 1994.

Mr. Justice P.K. Shyamsundar, ... Vice-Chairman.

Mr. T.V. Ramanan, ... Member (A)

1. V. Mohan,  
S/o R. Vittal Rao, Aged 37 years,  
307-D, Railway Quarters,  
M.G. Colony, Bangalore-23. .. Applicant in  
A.No.918/93
2. T. Vasu,  
S/o Thyagaraju, Aged 33 years,  
202, B. Railway Quarters,  
M.G. Colony, Bangalore-23. .. Applicant in  
A.No.931/93.
3. J. Amalanathan,  
S/o R. Jayaram, Aged 32 years,  
279-C, Railway Quarters,  
M.G. Colony, Bangalore-23. .. Applicant in  
A.No.932/93
4. G.A. Louis,  
S/o A. Ganesh, 40 years,  
367-A Railway Quarters,  
M.G. Colony, Bangalore-23. .. Applicant in  
A.No.933/93.

(By Advocate Shri S. Narahari)

v.

1. Chief Personnel Officer,  
Head Quarters Office,  
Southern Railways, Personnel Branch,  
Madras-3.
2. Divisional Personnel Officer,  
Southern Railway, Divisional  
Office, Personnel Branch,  
Bangalore City. .. Respondents.

(By Standing Counsel Shri N.S. Prasad)

ORDER

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

We dispose off these applications at the admission stage itself having heard both sides. We dispose them off on the short ground that since the matter pertains to classification



of a Railway servant from 'Continuous' to 'Essentially Intermittent', with which classification the applicants are seriously aggrieved, we are afraid the matter will have to go the Regional Labour Commissioner in the first instance and any order by that authority is also subject to a further appeal to Government as enjoined by Rule 4 of the Railway Servants (Hours of Employment) Rules, 1961. Both sides submit that a reference of this matter in the first instance to the Regional Labour Commissioner is warranted. In that view, we direct the Railway administration to make a reference of this controversy inviting attention of the Regional Labour Commissioner to the points raised in this application seeking his intervention to resolve the same satisfactorily and if necessary by hearing the applicants herein. With this observation these applications stand disposed off.

No costs.

Sd-

REUBER(A)

np/

Sd-

VICE-CHAIRMAN

REUBER

REUBER 23/2